CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 171/MP/2026

Subject	:	Petition Under Section 79 (1) (f) and 142 of the Electricity Act, 2003 read with regulation 76 of the Central Electricity Regulatory Commission (terms and conditions of tariff) Regulations, 2024 seeking necessary directions and appropriate action against the Respondent for non-compliance with statutory and Regulatory obligations.
Petitioner	:	NHPC Limited
Respondent	:	PSPCL
Date of Hearing	:	**19.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Venkatesh, Advocate, NHPC Shri Siddharth Nigotia, Advocate, NHPC Shri Devishi Gupta, Advocate, NHPC Ms. Poorva Saigal, Advocate, PSPCL Shri Rishabh Saxena, Advocate, PSPCL Ms. Shree Dwivedi, Advocate, PSPCL Shri Anik Majumder, Advocate, PSPCL

Record of Proceedings

The matter was taken up for hearing in virtual mode.

2. During the hearing, learned counsel for the Petitioner submitted that, in view of the pending Petition for grant of interim tariff, the matter may be adjourned. This request was not opposed by the Respondent. Accordingly, based on the parties' consent, the hearing in the matter was adjourned.

3. The Petition will be listed for hearing on **14.1.2027.**

By order of the Commission

Sd/-
(Vipan Sharma)
Deputy Chief (Law)